

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH ' C ' NEW DLEHI**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER  
AND  
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.4368/Del/2015  
Assessment Year: 2010-11**

AMR Associates Pvt. Ltd., vs. DCIT, Central Circle-3,  
435, Jagriti Enclave, New Delhi. New Delhi

**PAN : AAICA0031A**  
(Appellant)

(Respondent)

Appellant by : Sh. Abhishek Gupta, CA  
Respondent by: Sh. M. Barnwal, Sr. DR

Date of hearing: 25/02/2021  
Date of order : 25/02/2021

**ORDER**

**PER R.K PANDA, AM:**

This appeal by the assessee for the assessment year 2010-11 is directed against the order of Ld. CIT(A)-25, New Delhi dated 13.05.2015.

2. The assessee, vide its letter dated 06.02.2021 has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order was announced in the open court on conclusion of Virtual Hearing in presence of both the parties on this 25<sup>th</sup> day of February, 2021.

Sd/-  
**(K. NARASIMHA CHARY)**  
JUDICIAL MEMBER

Sd/-  
**(R.K. PANDA)**  
ACCOUNTANT MEMBER

Dated: 25/02/2021  
'aks'